

**In the National Company Law Tribunal, Jaipur**

**CP No. 434(ND)/2017**

**TA No. 44/2018**

**UNDER SECTION 241-242 OF COMPANIES ACT, 2013**

**In the matter of:**

**Govind Narayan Johri & Ors. .... Applicant/Petitioners**

**VS.**

**Gopal Lal Johri & Ors. ....Respondent**

**Order delivered on 28.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

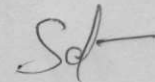
For Petitioner (s) : Susshil Daga, Adv.

Anurag Kalavanitiya, Adv.

For Respondent(s) : Amol Vyas, Adv.

**ORDER**

Learned counsel for the parties are present. In relation to the application, learned counsel for the non-applicant/ petitioners seeks for further time to file a reply. Taking into consideration the same three weeks time is finally granted to the non-applicant/ petitioner to file its reply. Post the matter on 02.11.2018.



**(R. Varadharajan)  
Member (Judicial)**